

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1738
TO BE ANSWERED ON 27th JULY, 2018**

PRIVATE HOSPITALS ON GOVERNMENT LAND

1738. ADV. NARENDRA KESHAV SAWAIKAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether land is provided by the Government at subsidised rates to set up private hospitals and if so, the details thereof, State/UT-wise including Delhi;
- (b) whether such private hospitals are bound to treat poor patients/Economically Weaker Sections (EWS) free of cost or at subsidised rates and if so, the details thereof;
- (c) whether it is a fact that many cases of violation by Private Hospitals have come to the notice of the Government;
- (d) if so, the details thereof along with the names of the Hospitals and action taken by the Government against these hospitals; and
- (e) whether the Government proposes to issue any fresh guidelines to private hospitals built on Government land and if so, the details thereof and the steps taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): 'Health' being a State subject, such information is not maintained centrally.

However as per information furnished by Land and Development Office (L&DO), Ministry of Housing & Urban Affairs, land has been allotted to the following private hospitals on concessional rates:-

- I. Sir Ganga Ram Hospital
- II. Veeranwali International Hospital (Delhi Hospital Society)/PRIMUS-ORTHO
- III. Dr. Vidya Sagar Kaushalya Devi Memorial Trust (VIMHANS)
- IV. Moolchand Khairati Ram Hospital
- V. St. Stephens Hospital
- VI. An additional strip of land measuring 773 square yards was allotted to R.B. Seth Jessa Ram Hospital for expansion of the hospital. Initially the land has been allotted by DDA.

As per the order of Hon'ble High Court of Delhi dated 22.3.2007 in Writ Petition (C) 2866/2002, identified private hospitals will provide free treatment to 25% of the total OPD and 10% of the total IPD patients of Economically Weaker Section.

(c) to (e): As per available information, out of six hospitals to whom L&DO has allotted the land on concessional rate, two hospitals, namely, St. Stephen Hospital and Moolchand Khairati Ram Hospital failed to comply with the mandatory condition and filed Writ petition before the Hon'ble High Court, who passed the order dated 28.4.2014. The Department filed SLPs in the Hon'ble Supreme Court of India against the order of Hon'ble High Court. Now, the Hon'ble Supreme Court vide order dated 9.7.2018 has made it mandatory for the above mentioned hospitals to strictly observe the condition of providing treatment free of cost to 10% IPD and 25% OPD Economically Weaker Section patients.